

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of October, 2021 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.10.2021 Wednesday At 10.30 A.M. Misc. Petitions	1.	192/MP/2021	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, readwith Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), readwith the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner(On admission).
	2.	21/MP/2019 alongwith I.A.Nos.14/2019 ,74/2021	AREPRL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.1.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL; and further seeking extension of LTA operational time under the LTAAs dated 22.9.2016 executed between Petitioner and Respondent No. 2, PGCIL on account of Change in Law as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018(Interlocutory applications for interim reliefs and for amendments of the Petition)
	3.	133/MP/2021 alongwith I.A.No.52/2021	RPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 250 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligations under the Power Purchase Agreement dated 2.1.2018 (PPA; declaration that the Petitioners Termination Notice dated 20.6.2021 claiming discharge by way of termination of the PPA with respect to the limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA is valid and binding(Interlocutory application seeking ad-interim ex-parte stay on operation of the letters dated 5.5.2021 and 7.5.2021; and restraining the Respondents from taking any coercive action.
	4.	628/MP/2020	APIL	Petition under Section 79(1)(c) Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to Power Grid Corporation of India Limited to extend the long term access start date and extend the deadline for completion of the dedicated transmission line and Pooling Sub-station.
	5.	117/MP/2021	MVPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of force majeure events impacting the implementation of the project by the Petitioner and seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay of any

				coercive measures including stay of encashment of performance bank guarantee
6.	103/MP/2021 alongwith I.A.No.71/2021	ACME		Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI.(Interlocutory application seeking to restrain respondent No. 1 from operationalising the long term access from 1.9.2021 and consequential relief)
7.	104/MP/2021 alongwith I.A.No.72/2021	ACME		Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.09.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisal Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI (Interlocutory application for seeking urgent interim reliefs).
8.	374/MP/2020	ACME		Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 17.4.2017 executed by the Petitioner, ACME Jaipur Solar Power Private Limited with M.P. Power Management Company Limited and Delhi Metro Rail Corporation Limited and in terms of the directions issued by the Central Government vide its Notification No.23/43/2018-R&R dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generators on account of events pertaining to 'Change in Law' along with the Commission's order dated 9.10.2018
9.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL		Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA(Interlocutory application for bringing on record additional documents) .
10.	533/MP/2020	RRWTL		Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015
11.	523/MP/2020	SPICCP		Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with Regulation 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (Connectivity Regulations, 2009) seeking relaxation of the procedure set out under Clause 10.11 of Detailed Procedure for Grant of Connectivity to Projects Based on Renewable Sources to Inter-State Transmission

				System.
	12.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the Addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1,TANGEDCO
	13.	210/MP/2017	KTL	Petition for revision of tariff for events occurring after the bid due date.
	14.	13/MP/2021	PSITSL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.8.2015, related to Strengthening of Transmission System beyond Vemagiri.
	15.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents herein for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioner's 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra.
12.10.2021 Tuesday At 10.30.A.M. Misc. Petitions	1.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-State Transmission Lines falling under Regulation 2(1)(ee) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (On admission).
	2.	176/MP/2021	Sprng	Petition under Section 79(1)(b) read with section 79(1)(f) of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for declaration of the event of introduction and imposition of safeguard duty by way of Notification No. 01/ 2018 – Customs SG dated 30.7.2018 and Notification No. 2/ 2020- Customs SG dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance as 'Change in Law' and grant of consequential relief to compensate for the increase in capital cost due to the Change in Law, in terms of Article 12 of the Power Purchase Agreement dated 5.7.2018 executed between Sprng Agnnitra Private Limited and NTPC Limited (On admission).
	3.	45/MP/2021	GMRKEL	Petition seeking quashing demand of approximately Rs. 39.23 crore as transmission charges (under Non-PoC mechanism) by Power Grid Corporation of India Limited vide letter dated 21.9.2020 and seeking to restrain PGCLI from curtailing open access/regulation of power pursuant to Regulation Notice dated 26.11.2020(On admission)
	4.	148/MP/2021	CTU	Petition for grant of regulatory approval for execution of transmission system for evacuation of power from Pakaldul Hydro Electric Power Project in Chenab Valley in the state of Jammu & Kashmir(On admission).
	5.	205/MP/2021	NTPC	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of additional expenditure incurred due to ash transportation charges consequent to Ministry of Environment, Forest & Climate Change, Government of India Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis (On admission).

6.	124/MP/2021	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 33A and 33B of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters)(Sixth Amendment) Regulations, 2017, thereby imploring this Commission to exercise its regulatory powers, as well as its Power to Relax and to Remove Difficulties, for the purpose of facilitating the Petitioner to obtain connectivity for its oil refinery located at Moti Khavadi, Jamnagar, Gujarat to the CTU network, at the nearest ISTS pooling station, which is located at Jam Khambhaliya, in order to source/ procure 500 MW of renewable power for its refinery.
7.	174/AT/2021	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1,692 MW Solar Photovoltaic (PV) Power Station (Tranche I & II) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking (CPSU) Scheme Phase -II dated 5.3.2019 as per the Standard Bidding Guidelines of MoP dated 3.8.2017.
8.	178/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 970 MW wind power projects (Tranche-IX) [with option of blending solar power] connected to the inter-State transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 25.6.2020 of MNRE, Government of India.
9.	179/AT/2021	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1110 MW Wind-Solar Hybrid Power Projects (Tranche-III) connected to the inter-State transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 14.10.2020 of MNRE, Government of India
10.	165/TD/2021	SJVNL	Petition under sub-Section (1) of Section 15 of the Electricity Act, 2003 for grant of Category I licence for inter-State trading in electricity.
11.	198/TD/2021	REMP	Petition for grant of Inter-State Trading Licence category-IV.
12.	177/MP/2021	ATL	Petition under Sections 17 (3) and (4) of the Electricity Act 2003 readwith Clause 11.6 of the Security Trustee Agreement dated 28.12.2020 along with Article 15 of the Transmission Service Agreement dated 22.9.2015 for grant of approval in relation to change of the constitution of the consortium of existing lenders already approved by this Commission vide its order dated 10.4.2018 in Petition No. 86/MP/2018.
13.	191/MP/2021	KMTL	Petition for seeking approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation and extention of security interest by way of mortgage, hypothecation, charge or assignment over all the movable and immovable assets of Kohima-Mariani Transmission Limited and for approval of documents creating security and of other documents in relation to the financing of working capital requirements of the transmission project build, owned, operated and maintained by Kohima-Mariani Transmission Limited.
14.	114/MP/2019	GMR	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent.
15.	333/MP/2019	PGNMTL	Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time overrun and cost overrun and the approval of increase in tariff adopted for Nagapattinam Salem Madhugiri Transmission System on account of force majeure and Change in Law events.

14.10.2021 Thursday At 10.30 A.M. Misc. Petitions	1.	57/MP/2021	NRLDC	Petition for truing up application under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NRLDC for control period 2014-19(On admission)
	2.	120/MP/2021	ERLDC	Petition for truing up application under Sub-Section (4) of Section 28 of Electricity Act, 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of ERLDC for control period 2014-19 (On admission).
	3.	121/MP/2021	POSOCO	Petition under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NLDC for control period 2014-19(On admission).
	4.	125/MP/2021	NEEPCO	Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of Regulations 48 (1)(a), 48 (1)(b), 54 and 55 under Chapter-10 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations,2014 and Regulations 66 (1), 66 (2), 76 and 77 under Chapter-15 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations , 2019 for approval of Determination of Normative Plant Availability Factor (NAPAF) and Relaxation of Norms for Auxiliary Energy Consumption (AEC) in respect of 60 MW Tuirial Hydro Electric Plant (On admission)
	5.	162/MP/2021	VNLTL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1s Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No. 1's Transmission Project.
	6.	184/MP/2021	UKTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 14 (acting for the benefit of the Lender) in respect of the Petitioner's Transmission Project.
	7.	598/MP/2020	BALCO	Petition under Section 79 (1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change in Law as per Article 34 of the Power Supply Agreement dated 26.12.2014 read with Article 39.1 of the Power Supply Agreement.
	8.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009
	9.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009
	10.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009

	11.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
	12.	49/MP/2021	NRSS-XXIX	Petition under Section 61, 63 and 79(1) (f) of the Electricity Act, 2003 read with the statutory framework and the Transmission Service Agreement dated 2.1.2014 executed between NRSS-XXIX Transmission Limited and its Long-Term Transmission Customers for inter alia seeking relief for certain change in law events that have impacted the Project and reimbursement of additional expenditure incurred towards necessary use of helicrane for implementation of the Project.
	13.	514/MP/2020	ENICL	Petition under Sections 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to the occurrence of certain Force Majeure and Change in Law events under the Transmission Services Agreement dated 6.8.2009.
	14.	583/MP/2020 alongwith I.A.Nos.68/2021 & 76/2021	SUCL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) and other applicable permissions, approvals and legal and Regulatory Provisions (Interlocutory application for immediately release the Bank Guarantee of 2 x12.5 crore and application for adding additional grounds and additional prayers).
	15.	202/MP/2018	LAPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1
	16.	104/MP/2017	AP(M)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.
18.10.2021 Monday At 10.30 A.M. Misc. Petitions	1.	250/MP/2019	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018
	2.	20/RP/2021	GUVNL	Petition for review of Order dated 28.6.2021 in I.A. No. 64/IA/2020 in Petition No. 614/MP/2020.
	3.	614/MP/2020	AP(M)L	Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 (SPP) and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 (Bid-01 PPA) seeking adjudication of disputes qua unilateral amendment of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited ("APMuL) to supply power to Gujarat Urja Vikas Nigam Limited ("GUVNL").
22.10.2021 Friday At 10.30 A.M. Misc. Petitions	1.	128/MP/2021	IEX	Petition Under Section 79 (1)(c) and (d) of The Electricity Act, 2003 read With Regulations 11, 27 and 28 and other Regulations of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations,2020 for Clarification and Directions in regard to the Computation and Levy of Transmission Charges for Collective Transaction (On admission)
	2.	129/MP/2021	MBPCL	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking extension of scheduled date of operationalization of 96 MW LTA granted to Petitioner vide Agreement for long term access without system strengthening dated 17.6.2020 executed between the Petitioner and the Respondent, on account of events beyond the control of the Petitioner (On admission)
	3.	198/TD/2021	REMP	Petition for grant of inter-State Trading Licence category-IV.

4.	171/MP/2021	RSWPL	Petition under Section 79 of the Electricity Act 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of Safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreements dated 13.8.2019 between M/s ReNew Sun Waves Private Limited. and Solar Energy Corporation of India Limited.
5.	287/MP/2019	WS(M)PL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power projects and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
6.	12/MP/2019	MPPMCL	Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited.
7.	18/MP/2019	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking reference of disputes between CAPL and Procurers to Arbitration.
8.	144/MP/2019	AWPL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of infusion of equity as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
9.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.
10.	606/MP/2020	MPL	Petition under Regulations 11, 26 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and this Commissions direction in the Order dated 20.3.2017 in Petition no. 72/MP/2016.
11.	8/SM/2021	Suo-Moto	Petition for non-Compliance of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 to National Energy Trading Service Limited.
12.	9/SM/2021	Suo-Moto	Petition for non-Compliance of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020 to Atria Energy Services Private Limited.
13.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated

	14.	5/MP/2017	MPL	18.07.2008 between the Petitioner and Respondent no. 1. Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.05.2008 between the Petitioner and Respondent no. 1.
	15.	119/MP/2017	RSTEPL	Petition for extension of Scheduled Commissioning Date with respect to Power Purchase Agreement 8.1. 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited
	16.	275/MP/2020	RSTEPL	Petition seeking payment from Respondent in terms of PPA dated 8-01-2011
	17.	321/MP/2019	EPTCL	Petition for modification of the inter-State transmission licence.
26.10.2021 Tuesday At 10.30 A.M. Transmission Tariff petitions	1.	653/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission asset-Tumkur (Pavagada) Pool-Hiriyur 400 kV D/C line along with associated bays and equipment at both ends under Transmission System for Ultra Mega Solar Park at Tumkur (Pavagada), Karnataka-Phase-I
	2.	731/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- OPGW link for Betual -Khandwa under Central Sector, Asset 2: OPGW link (125km) for Mauda-Wardha under Central Sector, Asset 3: 6 no. OPGW link (92.66km) under State I Sector Asset 4A: 3 no. OPGW link (656.926km) under Central Sector, Asset 4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset 5A: OPGW link (15.462km) for 400kV Xeldom-Madgaon under State sector , Asset 5B: OPGW link for 400kV Vapi Magarwada under Central Sector and Asset 6: 9 no. of OPGW link under State Sector- OPGW link (169km) for associated Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan.
	3.	675/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400 kV D/C Nabinagar - Patna line along with 2x80 MVAR switchable line reactor and associated bays at Patna Sub-station, Asset-II: 765/400 kV 3X500 MVA ICT-IV along with Associated bays at Gaya Substation and Asset-III: 80 MVAR switchable Line reactor in 400 kV Barh-I line at Patna Sub-Station alongwith associated bay under Transmission system associated with Nabinagar-II TPS (3x660 MW) under Eastern Region.
	4.	9/TT/2021	PGCIL	Petition for approval of transmission tariff for Asset-1: Combined Asset of a) 400 kV D/C Bhadla (POWERGRID)-Bhadla (RVPNL) Ckt -1 & 2 along with associated bays; b) 1 No. of 400 kV, 125 MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station; c) 400 kV, 500 MVA ICT-2 along with associated bays at Bhadla (POWERGRID) Sub-station; d) 220 kV, Adani Bhadla (Pooling station) line-1 bay at Bhadla (POWERGRID) Sub-station, Asset-2: 220 kV Sourya Urja line-2 Bay at Bhadla (POWERGRID) Sub-station, Asset-3: 500 MVA ICT-3 along with associated bays at Bhadla (POWERGRID) Substation, Asset-4: 500 MVA ICT-1 along with associated bays at Bhadla (POWERGRID) Substation, Asset-5: 2 nos. 220 kV line bays (205 & 206) at badhla (POWERGRID) Sub-station , Asset-6: 02 No. 400 kV line bays at Bhadla (POWERGRID) Sub-station, Asset-7: Combined Asset of a) 765 kV D/C Bhadla (POWERGRID)- Bikaner (POWERGRID) along with 2 Nos. 240 MVAR Switchable Line Reactors along with associated bays at Bhadla (POWERGRID) S/s and 2 Nos. 240MVAR Switchable Line Reactors along with associated bays at Bikaner (POWERGRID) S/s ; b) 765/400 kV, 1500MVA ICT-1, 2 and 3 along with associated bays at Bhadla

			(POWERGRID) Sub-station; c) 1 no. of 240MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station under "Transmission System for Solar Power Park at Bhadla" in Northern Region.
5.	404/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 1 x 500 MVA, 400/220 kV Transformer at Panchkula Sub-station, Asset-II: 1x500 MVA , 400/220 kV transformer at Jalandhar Sub-station, Asset-III: 1x315 MVA, 400/220 kV Transformer at Samba Sub-station, Asset-IV: 400/220 kV, 3 x 105 MVA ICT along with associated bays at Hamirpur Sub-station, Asset-V: 220 kV, 2 nos. Line bays at Hamirpur Sub-station, Asset-VI: 220 kV, 2 nos. Line bays at Jalandhar Sub-station and Asset-VII: 1 x 500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Sub-station under "Augmentation of Transformers in Northern Region-Part B" in Northern Region.
6.	32/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset A Combined asset of Extension of both ckt. of 400 kV D/C (Quad) Biharsharif-Sasaram line to Varanasi by passing Sasaram & associated bays including 50 MVAR line Reactor in each circuit at Varanasi GIS Sub-station and 765kV Gaya Bay of LILO (Loop in portion) of 765kV S/C Gaya Fatehpur T/L including 240 MVAR non switchable line reactor at Varanasi GIS Sub-station, Asset B One ckt of 400 kV D/C Sasaram-Allahabad line to be shifted from NR to ER bus at Sasaram Sub-station and Asset C 765kV Fatehpur Bay of LILO (Loop in portion) of 765kV S/C Gaya-Fatehpur Line at Varanasi GIS Sub-station under Northern Region System Strengthening Scheme- XXVIII in Northern Region.
7.	413/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for a) 220kV D/C Kayamkulam-Edmon Transmisison Line and b) 220kV D/C Kayamkulam-Pallom transmission line with associated bays under Kayamkulam transmission System in Southern Region.
8.	378/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: LILO of both circuits of 400 kV D/C Kishenpur Wagoora T/L along with bays at New Wanpoh & 1 No. 315 MVA, 400/220 kV ICT-I along with associated bays at New Wanpoh and 03 No. 220 kV Line Bays (, Asset-II: 400/220 kV 315 MVA ICT-II along with associated bays at New Wanpoh S/, Asset-III: 400 kV 125 MVAR Bus Reactor along with associated bays, ,Asset-IV: 400 kV D/C Kishenpur- New Wanpoh Line alongwith associated bays at both ends associated with Northern Region System Strengthening Scheme-XVI.
9.	707/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Madhugiri Yelahanka 400kV D/C (Quad) Line with a small portion to be strung on multi-circuit tower of the SRSS-XII scheme with high ampacity conductor in Bengaluru area along with associated bays & equipments at Madhugiri Substation and Yelahanka GIS under "Transmission system associated with System strengthening -XIII in southern regional grid"
10.	73/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for the assets of Transmission System for Phase-1 Generation projects in Orissa Part-C.
11.	272/TT/2020	PGCIL	Petition for truing up of Charges for 2014-19 tariff block and fees and charges for 2019-24 tariff block For Unified Load

			Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Northern Region.
12.	309/TT/2020	PGCIL	Petition determination of truing up of Charges for the period 2014-19 bloc, .Fees and Charges for the period 2019-24 block for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region.
13.	644/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: Singrauli – Allahabad 400kV S/c Line along with associated bays at both ends including 1X50 MVAR Line Reactor at Allahabad end under NRSS-XXX.
14.	649/TT/2020	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for Asset I – 1x1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400kV Line Bays for termination of 400kV D/C Aligarh - Pritala TCB Line at Aligarh 765kV Switching Sub-station; Asset II - 1X1500 MVA 765/400kV ICT-I at Aligarh 765kV Switching Substation Under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)
15.	652/TT/2020	PGCIL	Petition for fixed Series Capacitor (40%) on Circuit-I & II of 400 kV Tumkur (Pavagada) - Tumkur (Vasanthapur) D/c Quad Line at Tumkur (Pavagada) PS end under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka -Phase-II (Part C) in Southern Region (SRTS II)
16.	674/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for 2x1500 MVA 765/400 kV ICTs along with associated bays and split bus arrangement at 765 kV Bus at Jharsugura (Sundargrah) GIS under POWERGRID work associated with common transmission system for Phase-II generation projects in odisha under Eastern Region.
17.	75/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset NNTPS switchyard Ariyalur (Villupuram) 400kV D/C Twin line and 2 nos of 400kV Line bays at Ariyalur SS (TANTRANSCO) for terminating NNTPS Switchyard Ariyalur (Villupuram) 400kV D/C line under Transmission system for evacuation of power from 2x500MW Neyveli Lignite Corp. Ltd TS-1(Replacement) (NNTPS) in southern regional grid"
18.	112/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 400 kV D/C Hiriyr Mysore transmission line along with associated bays and 2x80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-2: 1x500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada)S/S, Asset-3: 1x125 MVA 400kV Bus Reactor along with associated bays at Tumkur (Pavagada) pooling S/S and Asset-4: 1x500 MVA 400/220 kV ICT along with associated bays and equipment's at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A).
19.	113/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets (03 nos) under POWERGRID works associated with Transmission system strengthening in Indian System for transfer of power from new HEPs in Bhutan in Eastern Region.
20.	142/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400kV D/C Mundra UMPP Bhuj (Triple Snowbird) Ckt -2 Transmission Line alongwith extension of 400kV Mundra UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening

29.10.2021 Friday At 10.30 A.M. Transmission Tariff Petitions	1.	95/MP/2021	SBE(6)PL	Associated with Mundra UMPP (Part-B) in Western Region Petition filed under Section 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of CERC Conduct of Business Regulations 1999 read with terms of Power Purchase Agreement dated 8.4.2019 and Power Sale Agreement dated 25.3.2019 (along with supplementary agreements) inter alia seeking directions qua extension of timelines for fulfillment of Conditions Precedent along with interim relief from any coercive / precipitative action by Respondents against the Petitioner.
	2.	23/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under SYSTEM STRENGTHENING-XX in Southern Region.
	3.	660/TT/2020	PGCIL	Petition for transmission Asset 1 x 500MVA, 400/220/33 kV, 3-Ph ICT-3 with GIS bays in 400 kV side and AIS bays in 220 kV side at Misa Sub-station under North eastern Region Strengthening Scheme-IV (NERSS-IV) in North-Eastern Region.
	4.	662/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset 1- Installation of +/- 200 MVAR Dynamic Compensation (STATCOM) along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400kV Hyderabad Substation, Asset 2- Installation of +/- 200 MVAR STATCOM along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400/230 kV Udumalpet Substation and Asset 3- Installation of +/- 200 MVAR STATCOM along with 2x125 MVAR Mechanically Switched Reactor (MSR) and 1x125 MVAR Mechanically Switched Capacitor (MSC) and co-ordinated control mechanism of MSCs and MSRs at 400/230 kV Trichy Substation under System Strengthening in Southern Region XXI in Southern Region.
	5.	664/TT/2020	PGCIL	Petition for determination of transmission tariff from actual/anticipated DOCO to 31-3-2024 for Asset 1- 01 No. Spare 201 MVA, 1 ph 3 winding Converter Transformer and Asset 2- 01 No. Spare 234 MVA, 1ph 3 winding Converter Transformer at Vizag HVDC Terminal Station under Procurement Of Spare Converter Transformer For Vizag HVDC System in Southern Region.
	6.	665/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Assets under POWERGRID works associated with TCB lines under common transmission system for Phase-II generation projects in Odisha in Eastern & Western Region.
	7.	666/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Replacement of existing 315 MVA, 400/220 kV ICT II with 500 MVA, 400/220 kV ICT-II at Pusauli Sub-station under Eastern Region Strengthening Scheme XII" in Eastern Region.
	8.	673/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset I and Asset II under Transmission system associated with Tehri Pump Storage Plant (PSP).
	9.	169/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset 04 Nos Line Bays (GIS) at (Hyderabad) Maheshwaram 765/400kV SS, 02 Nos Line Bays at Warangal 400/220 kV SS and Balance items (PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap) at Kurnool 765/400kV SS under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link"

10.	49/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for 2x240 MVAR 765 kV Bus Reactors along with associated bays at Thiruvalam S/S under Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam in Southern Region.
11.	26/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: Replacement of existing 1 no. 220/132kV, 50MVA, ICT(existing) by 160MVA, 220/132kV ICT-I at Balipara(PG) Substation along with replacement of 132kV equipment's and Asset-2: 2nd 400/220kV, 315MVA ICT, new 220kV Bus arrangement (GIS) with 4 nos. of 220kV Bays at Bongaigaon Sub-station of POWERGRID along with stringing of 2nd Circuit of 220kV D/C Bongaigaon-Salakati TL and 1 no. of 220kV line bay at Salakati Substation(for 220kV D/C Bongaigaon-Salakati TL) under North Eastern Region Strengthening Scheme-III in North-Eastern Region.
12.	684/TT/2020	PGCIL	Petition for 400kV D/C Mundra UMPP Bhuj (Triple Snowbird) Ckt-1 Transmission Line alongwith extension of 400kV Mundra UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B).
13.	686/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for 500 MVA single phase unit of 765/400 kV ICT (cold spare) Stationed at Ranchi (new) under Eastern Region strengthening scheme IX" in Eastern Region.
14.	690/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: Pole-III(1500MW) Extension of 800 kV Champa & Kuruchetra HVDC stations for up gradation of existing HVDC convertor stations from 3000MW to 6000MW and Asset-II: Pole-IV(1500MW) Extension of 800 kV Champa & Kuruchetra HVDC stations for up gradation of existing HVDC convertor stations from 3000MW to 6000MW under Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh.
15.	694/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: 2 Nos 765kV line bays at 765/400kV Indore Substation of POWERGRID (for Khandwa PS(TCB)-Indore 765 kV D/c line) & 240MVAR, 765 KV Switchable Line Reactors along with 700 Ohms NGR at 765/400kV Indore Substation end of each ckt of Khandwa Pool- Indore 765kV D/c line (line being implemented under TCB) under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS in Western Region.
16.	655/TT/2020	PGCIL	Petition for approval of true up 2014-19 and tariff for Asset I 1x500 MVA,765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1x500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV,500 MVA, single phase Auto Transformer as spare ICT at Jhatikra Sub-station under Spare 765/400 kV Transformers for Northern Region.
17.	8/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 240 MVAR Switchable line reactor along with 850 ohm NGR and 765kV switchable line reactor bay (GIS) at 765/400kV Pune (GIS) substation under Western Region System Strengthening Scheme XVII.
18.	22/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-I: 220kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora S/s under Transmission system associated with Kishanganga HEP.
19.	6/TT/2020	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for Asset 1: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 2 line and 1 No. 220 kV Line Bay for 220kV Rewa pooling Barsaita Desh ckt 2 line at Rewa Pooling Station, Asset 2: 1 No. 220

				kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 1 line at Rewa Pooling Station, Asset 3 : 2 Nos. 220 kV line Bays for 220 kV Rewa Pooling Badwar Ckt- 1 and Ckt - 2 Line at Rewa Pooling Station and Asset-4: 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling Station under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in Western Region.
	20.	654/TT/2020	PGCIL	Petition for determination of transmission tariff from for Asset-I: Conversion of 02 Nos 400kV,50MVAR line reactors into switchable line reactors at Abdullapur Sub-station, Asset-II: Conversion of 63 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Balia (PG) and Conversion of 50 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Sohawal (PG) and Asset-III: Conversion of 50 MVAR Fixed Line Reactor of 400kV Kankroli-Zerda Line to Switchable Line Reactor at kankroli Sub-station under Conversion of Fixed Line Reactors into Switchable Line Reactors in Northern Region.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Legal)
27.10.2021